

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 319**

IA-1814/2024, IA-6307/2023, IA-3156/2023, IA-5112/2023, IA-5153/2023  
IA-3769/2023, IA-3793/2023, IA-4134/2023, IA-4162/2023, IA-4163/2023  
IA-2208/2023, IA-1396/2023, IA-3206/2023, IA-6028/2022, IA-5950/2022  
IA-6154/2023, IA-5069/2023, IA-453/2024, IA-1425/2024, IA-1501/2024  
IA-1427/2024

**IN**

**IB-2688(ND)/2019**

**IN THE MATTER OF:**

Standard Chartered Bank.

.... Petitioner/Applicant

Vs.

RCI Industries & Technologies Pvt. Ltd.

.... Respondent

**Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 24.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Suspended Directors : Mr. Mohit Chaudhary, Mr. Prakhar Mithal, Advs.

For the Respondent : Mr. Arun Kumar, Ms. Sarbani Kur, Advs. For R-2, Ms. Shiva Lakshmi, CGSC, Mr. Rajdeep Sanoj, Advs., Mr. Aakash Srivastava, Mr. Vaibhav Gupta, Advs., Ms. Sonal Bohra, Mr. Rajat Prajapati, Ms. Kritika Saraswat, Advs.

For the RP : Mr. Abhishek Anand, Ms. Jasleen Singh Sandha, Mr. Abhishek Sinha, Advs.

**ORDER**

**IA-1814/2024**

This application has been filed with the following prayers:-

- "a. Allow the present Application;*
- b. Extend the period of Corporate Insolvency Resolution Process of RCI Industries and Technologies Limited by a period of 60 days beyond 29.03.2024 in accordance with the provisions*

*as laid down in Section 12(2) of the Insolvency and Bankruptcy Code, 2016 and pass an appropriate order under Section 12(3) for extension of period;*

- c. Pass such other or further order / order(s) as may be deemed fit and proper in the facts and circumstances of the instant case.”*

Ld. Counsel appearing for the Resolution Professional has submitted that the CoC meeting was held on 20.03.2024 to consider extension for the period of 60 days beyond 29.03.2024 and the extension was approved by 72.38% votes.

Having regard to the facts and circumstances of the case, we allow extension for the period of 60 days beyond 29.03.2024.

IA-1814/2024 **allowed.**

**IA-6307/2023, IA-3156/2023, IA-5112/2023, IA-5153/2023, IA-3769/2023, IA-3793/2023, IA-4134/2023, IA-4162/2023, IA-4163/2023, IA-2208/2023, IA-1396/2023, IA-3206/2023, IA-6028/2022, IA-5950/2022, IA-6154/2023, IA-5069/2023, IA-453/2024, IA-1425/2024, IA-1501/2024, IA-1427/2024**

The Resolution Professional is directed to provide the category-wise listing of remaining IAs along with prayers in brief in each IA and the status of the pleading in each IAs. In the meanwhile, pleadings to be completed in the abovementioned IAs before the next date of hearing.

List the abovementioned IAs **on 16.05.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay